

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NOS. 486 & 487 OF 2016 IN  
DFR NO. 1463 OF 2016**

**Dated : 8<sup>th</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Union of India Through Southern Railway ..... Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anil Kumar Srivastava

Counsel for the Respondent (s) : Mr. S. Vallinayagam

**ORDER**

Permission to amend the memo of appeal is granted and learned counsel for the appellant is directed to amend the memo of appeal within two weeks.

List the matter on **28.09.2016.**

**(T. Munikrishnaiah)  
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)  
Chairperson**